

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 126 of 2015

Dated: 10th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Uttar Haryana Bijli Vitran Nigam Ltd. Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Raheel Kohli

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Tabrez Malwat for R.1

Mr. Harish Arora (Rep.) for R.2

ORDER

Mr. Harish Arora appearing on behalf of Respondent No.2 states that he does not wish to file any reply. Learned counsel for the State Commission seeks a week's time to file written submissions. He may file the same on or before 18.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.03.2016 after serving copy on the other side.

List the matter for hearing on **06.04.2016**.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**